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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.1843/2000

Tuesday, this the 11th day of December, 2001

Hon'ble Shri Justice Ashok Agarwal, Chairman
Hon'ble Shri S.A.T. Rizvi, Member (A)

Shri Baij Nath Ram,
S/o Shri Ram Dev Ram,
R/o K-529, Jehangir Puri,
Delhi - 110 033

..Applicant

(By Advocate: Shri V.K. Goel)

Versus

1. Union of India through
General Manager,
Northern Railway, Baroda House,
New Delhi
2. The Divisional Personnel Officer (D.P.O)
Northern Raailway, D.R.M. Office,
New Delhi
3. The Assistant Estate Engineer, Delhi,
(D.R.M. Office), Northern Railway,
New Delhi
4. The Assistant Engineer,
Northern Railway,
Shamli (U.P.)

..Respondents

(By Advocate : Ms Anju Bhushan)

Q R D E R (ORAL)

Hon'ble Shri S.A.T. Rizvi:

Order dated 15.5.1997 passed by the appellate authority in the departmental proceedings undertaken against the applicant has been impugned in the present OA praying, inter alia, for setting aside of the said order and for a direction to the respondents to regularise the period from the date of applicant's removal from service to the date of resumption of duty by him with all consequential benefits. The aforesaid period has been treated as dies-non by the appellate authority in the said order. *d*

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2. The learned counsel appearing on behalf of the respondents has, at the outset, raised the issue of limitation. We have perused the application filed by the applicant for condonation of delay which has obviously taken place. We are least convinced about the reasons assigned in the aforesaid application. We are, therefore, inclined to reject the application for condonation of delay and for the same reason we proceed to dismiss the present OA as time barred.


(S.A.T. Rizvi)

Member (A)

/pkr/


(Ashok Agarwal)

Chairman